

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

226. IA/397/2022 IA/1224/2022 IA/2859/2022 IA/1532/2022 IA/1919/2023
IA/1920/2023 IA/2685/2023 IA/5509/2023 IA/72/2024 IA/1165/2024 C.P.
(IB)/2534(MB)2019

IN THE MATTER OF

Hingiri Textiles

... Petitioner

Vs

Shirt Company Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

IA/1165/2024 IA/72/2024 IA/1532/2022 IA/5509/2023- Adjourned to
06.05.2024.

IA/397/2022 IA/1224/2022 IA/2859/2022 IA/1919/2023 IA/1920/2023
IA/2685/2023- Adjourned to **16.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/